

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**CENTRAL ZONE BENCH, BHOPAL,**  
**ORIGINAL APPLICATION NO. 04/2026**

**IN THE MATTER OF:**

**MILIND THAKRE**

.....**APPLICANT**

VERSUS

**STATE OF M.P. & ORS.**

.....**RESPONDENT**

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Date 06.05.2026

Place: Bhopal

**Submitted by MPPCB: -  
through Counsel**



**Adv. Parul Bhadoria**

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
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**ORIGINAL APPLICATION NO. 04/2026**

**IN THE MATTER OF:**

**MILIND THAKRE**

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**VERSUS**

**STATE OF MADHYA PRADESH &ORS.**

**.....RESPONDENTS**

**Inspection Report**

**Industry Name & its Location:** - M/s Harsh Rice Industries located at K.H.No. 148,149,  
P.H.No.16/39, Village – Tekadi, Post-Dhansua, tehsil &  
District Balaghat

**Purpose of inspection:** - As per the directions of Hon'ble NGT in O.A.  
**04/2026(CZ)**, on date **17/04/2026**

**Inspection Done by:** - Smt. Amiya Ekka (Scientist, RO Jabalpur MPPCB) on  
05/05/2026 (Tuesday)

➤ **Background of the Case:** -

- M/s Harsh Rice Industry is an Arwa rice mill located at Village Tekadi, Post Dhansua, Tehsil & District Balaghat, falling under the jurisdiction of the Regional Office, Jabalpur of the Madhya Pradesh Pollution Control Board (MPPCB). The unit was granted Consent to Establish (CTE-Fresh) vide Outward No. 23794 dated 24.03.2024, enclosed as **Annexure-1**.
- Subsequently, an application was filed by Shri Milind Thakre before the Hon'ble National Green Tribunal (Central Zone Bench) vide O.A. No. 04/2026 (CZ), alleging environmental damage caused by the said unit. In compliance with the directions of the Hon'ble Tribunal dated 12.01.2026, a Joint Committee was constituted under the

chairmanship of the Collector, Balaghat. The Committee submitted its factual and action taken report within the stipulated time, which is on record.

- Thereafter, MPPCB, Regional Office Jabalpur, issued a notice to Respondent No. 4 (M/s Harsh Rice Industry) vide letter No. 2138 dated 05.02.2026, enclosed as **Annexure-2**. In response, the project proponent submitted a reply to the said notice along with an application for Consent to Operate on 27.02.2026, enclosed as **Annexure-3**.
- Pursuant to the application, inspection of the unit was carried out by Shri Sanjay Verma, (Executive Engineer), MPPCB Regional Office Jabalpur on 28/02/2026. Based on the findings of this inspection and the application submitted by the project proponent the board has now granted consent to operate under the provisions of section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, on 03/03/2026 to the unit (within the 30 working days). In the consent order it is specifically stated that the decision given by the Hon'ble Tribunal shall be binding on the unit. Copy of the inspection report is enclosed as **Annexure-4**.

➤ **Current Status of M/s Harsh Rice Industries: -**

On 05/05/2026, during her visit to Balaghat, Mrs. Amiya Ekka, Scientist (Lab Incharge), inspected the premises of M/s Harsh Rice Industry. During the inspection, the following observations were recorded.

- (i) **Recommendation points 1:** - The project proponent should apply for Consent to Operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 should not operate the industry without the grant of CTO by the MP PCB.

**Compliance by industry:** - Respondent no. 4 has taken the Consent to operate (CCA-Fresh), copy of Consent is enclosed as **Annexure-5**.

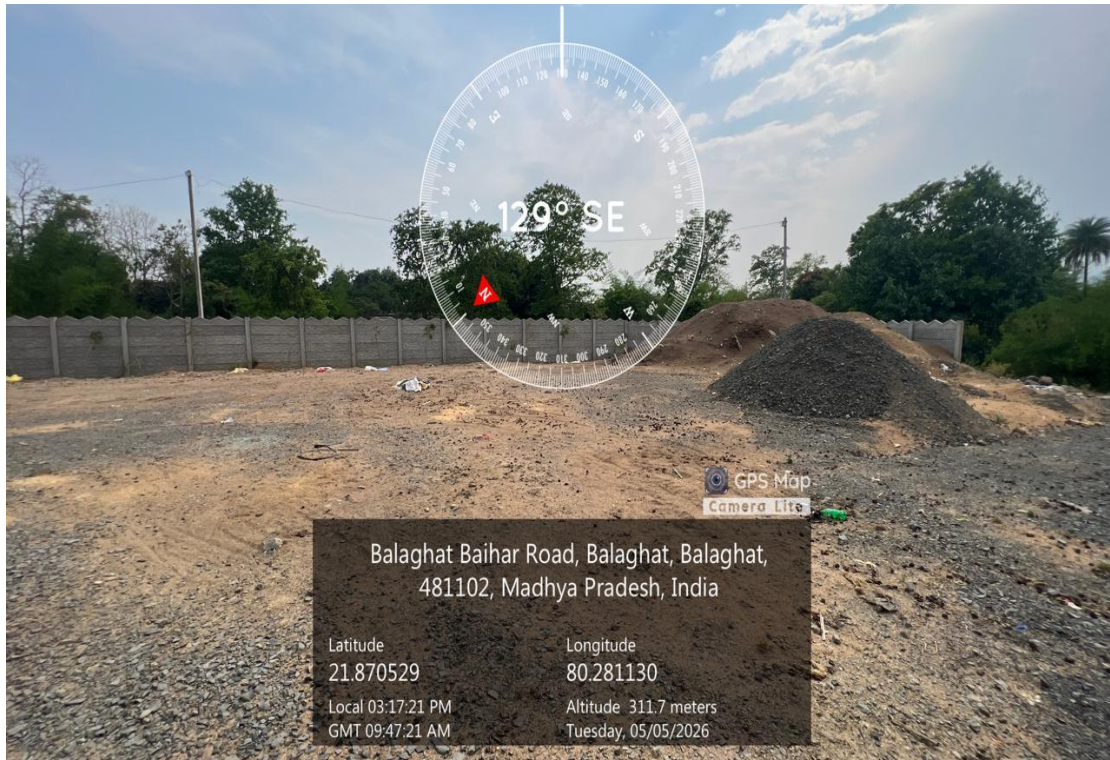
- (ii) **Recommendation points 2:** - Peripheral plantation was seen but the same needs to be further strengthened along the barrier zone for better dust mitigation.

**Compliance by industry:** - New plantation is done by the industry all along the boundary wall and other open space of the industry.



(iii) **Recommendation points 3:** - It is recommended that the boundary wall along the entire periphery of the industrial premises be completed at the earliest, and an appropriate and clearly visible display board be installed at the main entrance of the industry.



**Compliance by industry:** - Boundary wall along the entire periphery of the industrial premises is completed.



- (iv) **Recommendation points 4:** - It is recommended that the loading and unloading area be properly paved with cement concrete (pucca flooring) to minimize and control fugitive dust emissions and to ensure better environmental management at the site.

**Compliance by industry:** - The loading and unloading area has been paved, and gravel (Gitti) has been spread across the surface to minimize dust generation due to vehicular movement. Additionally, a mobile water tanker is available and used during loading and unloading operations for dust suppression.

Further, the unit has constructed a covered shed for storage of rice husk (Bhusi) generated during the milling process, which is the primary source of pollution. The unit being a small-scale industry falls under the green category.

 <p>(Amiya Ekka) Scientist, Lab Incharge RO, Jabalpur MP Pollution Control Board</p>	 <p>(K.P. Soni) Regional officer RO, Jabalpur MP Pollution Control Board</p>
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# 104 Site Photographs During Inspection





**GREEN-SMALL**

**CTE-Fresh  
Permission to Establishment Only**

**CONSENT NO: \*\*\***

**PCB ID: 160660**

**Outward No:23794.24/03/2024  
NO: /MPPCB/JBP**

**Consent No:CTE-120341  
Dated: 22/03/2024**

To,  
**The Occupier,  
M/s. Harsh Rice Industries,  
Village - Tekadi, Post - Dhansua, Baihar Road,  
Dist : Balaghat,**

**Subject:** Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

**Ref:** Your Consent to Establish Application Receipt No. 1358551 Dt. 11/03/2024 and last communication received on Dt.07/03/2024

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish upto for setting up of an industrial plant/activities at Village - Tekadi, Post - Dhansua, Baihar Road, District Balaghat

**SUBJECT TO THE FOLLOWING CONDITIONS :-**

- a. **Location:** Khasra No. 148, 149 P.H.No.16/39, Village - Tekadi, Post - Dhansua, Baihar Road, District Balaghat
- b. **The capital investment in lakhs:** Rs. 420
- c. **Product & Production Capacity:**

Product	Qty / year
Arva Rice & Sortex Plant	10906.000 M.T

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

**Enclosures:-**

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions

**Note :-**

The industry/project has been set up without prior permission of the Board, hence this consent to establish shall not be treated as the certificate of site suitability. The consent to establish/ to this industry/project is granted to bring it in the periphery of water/air act with the various conditions to control the pollution caused by the industry/project. If any complaint or violation is received against the industry and found correct, this consent shall be cancelled automatically & the industry shall be closed or shifted to suitable site



Signature Not Verified  
Digitally Signed by :  
PUSPENDRA SINGH,S.E.  
Date: 24/03/2024 03:12:43 PM

**PUSHPENDRA SINGH  
Regional Officer**

**(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # LJLO41UWB1**



**CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-**

- The daily quantity of trade effluent of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage of the unit shall not exceed 0.200 KL/day
- Trade Effluent Treatment:-  
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD <sub>3</sub> Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

- Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>3</sub> Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
fecal coliform	Not exceed	1000 MPN/100 ml

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 0.600	WWG : 0.200	Water Source	Remark
1	Domestic Purpose	0.100	0.000	Borewell	Septic Tank
2	Plantation / Horticulture	0.100	0.000	Borewell	plantation

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

**Consent No:CTE-120341**



**11. Recording of Monitoring Activities & Results-**

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

**12. Reporting of Monitoring Results:-**

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

**13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-**

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

**14. Limitation of visible floating solids and foam:**

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

**15. Disposal of Collected Solid waste/sludge-**

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

**16. Provision for Electric Power Failure-**

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

**17. Prohibition of By pass system of treatment facilities-**

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

**Additional Water condition:- (if any) :-**



**CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-**

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
  - a. Particulate Matter (less than 10 micron) - 100  $\mu\text{g}/\text{m}^3$  (PM10  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
  - b. Particulate Matter (less than 2.5 micron) - 60  $\mu\text{g}/\text{m}^3$  (PM2.5  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
  - c. Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
  - d. Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
  - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000  $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

**Additional Air condition:- (if any)**

**:-**

1. The Rice mill shall construct boundary wall at least 12 feet height from ground level towards village, residential area and school, prior to commissioning of the rice mill.
2. Rice mill shall installed pneumatic pipe line/ conduit for conveyance of rice husk from milling section to collection room which will be completely covered and attached with air pollution control measures comprised of cyclones and bag filter to prevent the fugitive emission.
3. The rice mill shall carried out loading and transportation activity of rice husk/Bhusi during closing hours of the school. It shall also ensure the Bhusi/Husk collection room will be farthest location from residential area/ School which will be located behind the back site of the rice milling area.
4. Regular cleaning of the premises shall be ensure to keep the housekeeping good to control fugitive emission due to wind blowing and transportation of vehicles



**GENERAL CONDITIONS:**

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

**Non Hazardous Solid wastes:-**

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional.

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

14. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.



## Consent Order

# 110

M.P. Pollution Control Board - Jabalpur  
Scheme No. 5, Plot No. 455/456,  
455/456, Vijay Nagar, Jabalpur  
Jabalpur  
Tele : 0761- 4042780,2647878

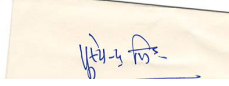
15. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.
16. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis
17. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

**Additional condition:- (if any) :-**

For and on behalf of  
M.P. Pollution Control Board



(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # LJLO41UWB1

  
PUSHPENDRA SINGH  
Regional Officer

**Consent No:CTE-120341**

9/c

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Annexure-2



क्षेत्रीय कार्यालय,

म.प्र. प्रदूषण नियंत्रण बोर्ड,

स्कीम नं० 5 विजयनगर, जबलपुर-482002

Phone & Fex-0761-4042780 E-Mail romppcbjbp@rediffmail.com

क्रमांक-2138 /क्षे.का/प्रनिबो/2026,  
प्रति,

जबलपुर, दिनांक-05/02/26

संचालक,  
मेसर्स हर्ष राईस इण्डस्ट्रीज,  
ग्राम-टेकड़ी, पोस्ट धनसुआ  
तहसील एवं जिला बालाघाट (म०प्र०)

विषय- जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33-क एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 31-क के तहत कारण बताओ नोटिस।

- संदर्भ-1. माननीय राष्ट्रीय हरित अधिकारण सेन्ट्रल जोनल बेंच भोपाल में प्रचालित प्रकरण क्रमांक 04/2026 (मिलिन्द ठाकरे विरुद्ध म०प्र० शासन व अन्य) में पारित आदेश दिनांक 12/01/2026.
2. इस कार्यालय द्वारा आपके उद्योग को जारी स्थापना सम्मति आउटवर्ड क्रमांक 23794 दिनांक 24/03/2024

—00—

उपरोक्त विषय के परिप्रेक्ष्य में क्षेत्रीय कार्यालय म०प्र० प्रदूषण नियंत्रण बोर्ड, जबलपुर द्वारा आपको निम्नलिखित सूचना दी जाती है :-

1. यह कि, म.प्र. प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 4 के अंतर्गत किया गया है तथा बोर्ड को जल अधिनियम के साथ-साथ वायु अधिनियम 1981 को राज्य में लागू करने का दायित्व सौंपा गया है।
2. यह कि प्रत्येक उद्योग को स्थापित तथा संचालित करने के पूर्व बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 21 के तहत स्थापना एवं उत्पादन सम्मति प्राप्त करना अनिवार्य है तथा अद्यतन सम्मति का प्रतिवर्ष नवीनीकरण करना भी आवश्यक है।
3. यह कि आपके उद्योग को बोर्ड द्वारा जल एवं वायु अधिनियमों के अंतर्गत स्थापना सम्मति आउटवर्ड क्रमांक 23794 दिनांक 24/02/2024 के माध्यम से जारी की गई है।
4. यह कि माननीय एन०जी०टी० द्वारा पारित आदेश से गठित संयुक्त दल द्वारा दिनांक 03/02/2026 को उद्योग का निरीक्षण किया गया।
5. यह कि उद्योग द्वारा स्थापना सम्मति के उपरांत बोर्ड से नियमानुसार वैद्य संचालन सम्मति प्राप्त किये बगैर उद्योग से उत्पादन कार्य किया जाना परिलक्षित हुआ है।

उपरोक्त तथ्यों के प्रकाश में आपके द्वारा जल एवं वायु अधिनियम का उलंघन किया गया है। अतः आपको सूचित किया जाता है कि आप पत्र जारी होने की सूची से 15 दिवस के भीतर कारण बताएं कि क्यों ना आपको जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा "33 क" एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा "31 क" के अन्तर्गत प्रदत्त शक्तियों का उपयोग करते हुए निम्नानुसार निर्देश जारी कर दिये जावें ?

निस्तर.....

1. यह कि, उद्योग की उत्पादन प्रक्रिया तत्काल बंद की जावे।
2. यह कि, म.प्र. पश्चिम क्षेत्र विद्युत वितरण कंपनी लि. बालाघाट द्वारा उद्योग की विद्युत सप्लाई बंद की जावे।

एतद् द्वारा आपको निर्देशित किया जाता है कि इस पत्र के जारी होने की तिथि से 15 दिवस के भीतर आवश्यक कार्यवाही करते हुए समुचित प्रमाणों के साथ अपना पक्ष लिखित/स्वयं उपस्थित होकर प्रस्तुत करें। निर्धारित समायावधि में निर्देशों का पालन सुनिश्चित ना होने पर एकतरफा कार्यवाही करते हुए बोर्ड द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा "33 क" एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा "31 क" के अंतर्गत प्रदत्त शक्तियों का उपयोग करते हुए उपरोक्तानुसार निर्देश प्रवर्तित (जारी) कर दिए जावेंगे। जिसका संपूर्ण उत्तरदायित्व उद्योग संचालकों/प्रबंधकों का माना जावेगा।



(के०पी०सोनी)

क्षेत्रीय अधिकारी  
म०प्र० प्रदूषण नियंत्रण बोर्ड  
जबलपुर (म०प्र०)

पृ०कमांक—2139—/क्षे.का/प्रनिबो/2026,  
प्रतिलिपि :-

जबलपुर, दिनांक—05/02/26

1. कलेक्टर महोदय, बालाघाट जिला बालाघाट की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
2. अनुविभागीय अधिकारी, राजस्व बालाघाट जिला बालाघाट की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3. अधीक्षण यंत्री, ग्रामीण वृत्त, म०प्र० पूर्व क्षेत्र विद्युत वितरण कंपनी, लिमिटेड, पावर हाउस कालोनी, मोती नगर बालाघाट जिला बालाघाट की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
4. गार्ड फाईल।



(के०पी०सोनी)

क्षेत्रीय अधिकारी  
म०प्र० प्रदूषण नियंत्रण बोर्ड  
जबलपुर (म०प्र०)

१/८

# HARSH RICE INDUSTRIES

Contact us :- Mr. Rajkumar Kawre  
Mob. No. :- 9803039981, 9425139980



Ref No. :- 29

Date :- 27/12/2026

प्रति,

क्षेत्रीय अधिकारी महोदय  
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड  
स्कीम नं. 05 विजय नगर जबलपुर

विषय:- जल (प्रदूषण निवारण तथा नियंत्रण) 1974 की धारा 33 'क' एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 31 'क' के प्रवधान अंतर्गत कारण बताओ नोटिस के संबंध में।

संदर्भ:- क्षेत्रीय कार्यालय म.प्र. प्रदूषण नियंत्रण बोर्ड जबलपुर का पत्र क्रं. 2138 दिनांक 05/02/2026

महोदय जी,

उपरोक्त विषय में गुझे (मेसर्स हर्ष राईस इंडस्ट्रीज) खसरा क्रमांक 148 एवं 149 ग्राम टेकाड़ी पो. धनसुआ तह. व जिला बालाघाट को बोर्ड की उत्पादन सम्मति बिना राईस मिल संचालन करने के कारण जल (प्रदूषण निवारण तथा नियंत्रण) 1974 की धारा 33 'क' एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 31 'क' के प्रवधान अंतर्गत कारण बताओ नोटिस प्राप्त हुआ है। जिसके संबंध में उत्तर निम्नुसार है :-

1. महोदय जी मेरे द्वारा बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 25 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 21 के तहत बोर्ड से उद्योग (राईस मिल) के स्थापना के पूर्व विधिवत स्थापना सम्मति दिनांक 24/03/2024 को प्राप्त की गई है। जिसकी प्रति संलग्न है।
2. यह कि मेरे द्वारा राईस मिल में स्थापना सम्मति की शर्तों के पालनार्थ राईस मिल में भूसी के एकत्रण हेतु कवर सेड का निर्माण किया गया है तथा राईस मिल के तरफ बाउंड्रीवाल का निर्माण किया गया है।
3. यह कि यह एक अरवा राईस मिल है, जिसमें सिर्फ मशीनरी इंस्ट्रालेशन ट्रायल प्रोडक्शन ही किया गया है।
4. महोदय जी, बोर्ड से प्राप्त नोटिस के परिप्रेक्ष्य में मेरे द्वारा राईस मिल का संचालन बंद है।
5. महोदय जी, मेरे द्वारा जल जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 25 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के प्रावधान अंतर्गत बोर्ड से उत्पादन सम्मति प्राप्त करने हेतु विधिवत आनलाईन आवेदन किया गया है। जिसकी प्रति संलग्न है।

उपरोक्त तथ्यों को प्रकाश में रखते हुये, राईस मिल को जारी कारण बताओ नोटिस निरस्त करने का कष्ट करें। बोर्ड के निर्देशों का सतत पालन किया जावेगा।

Harsh Rice Industries

रजकमार कावरे  
Partner

Add. - Tekadi, Post- Dhansua, Balhar Road, Dist. - Balaghat (M.P.)



## M.P. Pollution Control Board

PCB Id: 160660

( Inspection Report ) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

### 1 Industry Details Harsh Rice Industries

Outward No: 32400-03/03/2026

Email :  
udayjanghela@gmail.com

PLOT NO:Khasra No. 148, 149 P.H.No.16/39,  
Village - Tekadi, Post - Dhansua, Baihar Road, District Bala ,  
Baihar - 481449

Telephone :  
8750699999

DIST : Balaghat, TAL : Baihar, SIDC : Not In SIDC

Inspection Id : 1231298 ( On Application )

RO Name : Jabalpur

2 **Type / Scale / Sector / Status :** GREEN / SMALL / Raw rice mill (Without soaking and steam/drier)/ hullers) / CTE  
Granted

3 **Inspection Dt & Time** 28/02/2026 0:00 / Air , Water **Person Contacted :** Shri Rajkumar Kanwre

4 **Latitude-Longitude Recorded during inspection :** Lat-**21.8706** Long-**80.2817**

5

Commissioned Dt : 05/03/2024

Production Start Dt : 15/03/2024

Applicability of CRZ Rules : No

6 **Water Consumption in Kilo Lts Per Day** Ind : 0.000 Dom : 0.600 **Borewells:** 0

7 **Waste Water generation / Discharge (klpd) :** Ind : 0.000 Dom : 0.200 **Tubewells:** 0

8 **Consumer No.(Electric Meter):** **Source of Water Supply:** Bore well

9 **Disposal Mode of Industrial / Domestic :** Zero Discharge / Septic Tank

10 **Discharge Pt / Final Receiving Body (Ultimate):** / -

11 **Status of water consent Under the Water Act,1974:** - Last Inward:1421971-26/02/2026[PRO]

12 **Effluent Treatment plant (ETP) : Units, if provided and status :**

No Data

13 **Whether Industry is a member of CETP ?** No

14 **Boilers=0 , DG Sets=0 , Flue Gas =0, Process =0 , ETP Cap = 0 , Capacity of All =**

APCM Details : Bag Filter,Cyclone ,Dust Collector,Dust Suppressor,Green Belt,Not Applicable,Wind Breaking Wall

No Data

No Data

15 **TSDF Name :** NOT Regd with any TSDF

16 **Lab Charges Pending :** NIL **Water Cess Charges Pending :** NIL

17 **Last Env. Form V : ---** **Water Cess Return :** **HW Monthly Return :** Defaulter

18 **Last 3 Legal Action :**



## M.P. Pollution Control Board

**PCB Id: 160660**
**( Inspection Report ) - Air,Water,Hazardous**

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

### One Time Updati

0	- Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
q	- CEO/MD/Owner Mobile No.	8750699999	
q	- CEO/MD/Owner Name	Rajkishore Saavre	
e	- Electric Company Name (Power Supply)	MPEB	
q	- Occupier/Factory/Manager Mobile No.	8750699999	
q	- Occupier/Factory/Manager Name	Rajkishore Saavre	
p	- On East Direction of the location of the Company	Open land	
p	- On North Direction of the location of the Company	Open land	
p	- On South Direction of the location of the Company	Open land	
p	- On West Direction of the location of the Company	Open land	
o	- Production since (Date) or Proposed	15/03/2024	
g	- Nos of Stacks ( Flue Gas & Process )	0, 0	
k	- <b>Recycler Registration Valid ??</b>	N.A	
m	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP / STP =	0, 0, 0	
l	- CETP Name	NOT a CETP Member	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	

### General Observation

a	- Is the Industry in Operation ??	Yes	
a	- R.O File No	11	
b	- <b>Industry Operating without CCA</b>	N.A	
c	- <b>Has Production exceeded (last 1 Year) than CCA-Qty</b>	No.	
d	- <b>Any products-NOT in CCA, manufactured-Last 3 MTHs</b>	No.	
e	- <b>Foul Odour/Fugitive Emission/Bye Pass in Premises ??</b>	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- <b>Has Regn with CETP or TSDF expired ??</b>	N.A	
g	- Waste Water Discharge Continious	Yes	
h	- Waste Water Discharge Non Continious	No.	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	
p	- Domestic Waste Water Generation	Yes	
p	- Industrial Waste Water Generation	Yes	
q	- Industrial Waste Water Discharge	Yes	
q	- Domestic Waste Water Discharge	No.	
r	- Waste Water Application on Own Land	No.	

### Air Related

a	- <b>Fuel Type confirmitive with CCA ?</b>	Yes	
b	- <b>Av. Fuel Consumption EXCEEDING CCA limits</b>	No.	
c	- <b>APC Measures confirmitive with CCA conditions ??</b>	Yes	
d	- <b>ALL APCMs are in operation</b>	Yes	
e	- SMF availability	Not Reqd	
f	- <b>Thick Smoke observed in Flue Gas/Processes ??</b>	No.	
g	- ph of Scrubbing Media	Nuetral	
h	- Ultimate Disposal of Scrubbing Media	ETP	
i	- Nos of Samples : Stack & Ambient	0, 0	

### APP

10	- Waste Water Generation(I,D) Consented QTY	Yes	
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### Water Parameter

a	- W.C per Day (Last 3 Months Average) - KLPD	0.5	
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## M.P. Pollution Control Board

**PCB Id: 160660**
**( Inspection Report ) - Air,Water,Hazardous**

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

b -	Source of Water Supply	Bore well	
c -	<b>W.W.G is EXCEEDING the CCA Limits</b>	No.	
d -	<b>W.W Disposal as per the Consent Conditions ?</b>	Yes	
e -	Was the ETP/STP in operation ?	No.	
f -	Treatment System ADEQUATE to handle existing effluent	Adequate	
g -	<b>Did u observe ANY Discharge ??</b>	No.	
h -	Nos of Samples collected	01	

**Remarks :**

### Site Observations during Inspection , PCB-ID: ( 160660 )

This case is consent to operate of arva rice mil. The PP has obtained consent to establishment (CTE Fresh) on dated 24/03/2024. Now the PP has applied for consent to operate with subsequent renewal for five years with fee as per capital investment. The site inspection has been conducted on dated 28/02/2026 during balaghat visit. GPS photograph of rice mill is uploaded along with IR. The unit is a Rice Mill registered in micro scale category & comes under green type of industries located at Khasra No. 148, 149 P.H.No.16/39, Village - Tekadi, Post - Dhansua, Baihar Road, District Balaghat. Industry is little air polluting in nature. Rice Mill is already installed and trial production was done. Industry Manufacture Arwa Rice with the production capacity 10906 MTA. The unit has installed cyclone and dust collector for control of air pollution. PP has provided wind braking wall around the factory premises and cover shed is provided for storage of husk. As explain above It is recommended to grant of CCA fresh subject to conditions that 1- This consent under the Water & Air act is granted to the Industry without prejudice to the criminal proceeding pending against the industry in any of the court of Law. This Consent to operate is no way to taken as measure of proof that industry has not violated any pollution control laws at any time in the past. Hence, whatsoever may be the decision of Hon~ble Court shall be binding on the industry and to this Board. [1561]-02/03/2026

~ RO Query to Staff: please correct the DCO [1508]-02/03/2026~PP has uploaded affidavit, for trial product. In the view of above case may be considered for CCA-Fresh. [1561]-03/03/2026

~ RO Query to Staff: Please correct DCO as discussed. [1508]-03/03/2026

W.C Notings: use for dust suppression[1561-DEE]~

### **Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance**

### **Compliance Observed in this Inspections.**



## M.P. Pollution Control Board

**PCB Id: 160660**
**( Inspection Report ) - Air,Water,Hazardous**

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

### Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (160660)

**A Sample Details**
**B Process Stacks**
**C Flue gases Stacks**

Sr	Stack attached to	Mts	Remark	APCM	Fuel	Consp-Unit	SMF
1	Process	0	Cyclone and dust collecto	FIL,CYC,DUS, DSS,GRB,N.A, WBW		RICE MILLING	NO

**D Details about Hazardous Waste Management :**
**E Products :**

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	Arva Rice & Sortex Plant	10906.000	10906.000 - M.T	10906.000	10906 MT/Year

**F Raw material :**

Sr	Raw Material Name	Capacity - Unit /Year
1	Paddy	11500.000 - M.T

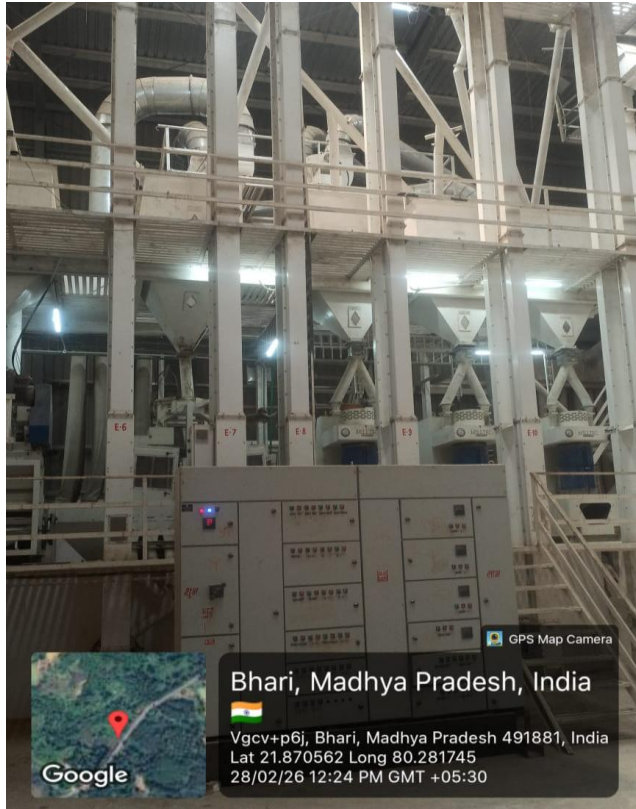
**G Water Consumption & Generation Break up**

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 0.600	WWG : 0.200	Water Source	Remark
1	Domestic Purpose	0.100	0.000	Borewell	Septic Tank
2	Plantation / Horticulture	0.100	0.000	Borewell	plantation

**H Solid Waste**
**I Plant and Machinery**
**Inspection Team : SANJAY VARMA,E.E**
**I hereby, that Latitude-Longitude, Inspection Photographs, all the PDF, Data mentioned above, fees paid has been checked & certified.**
**Signature By(SANJAY VARMA,E.E)**

Harsh Rice Industries / S  
Village - Tekadi, Post - Dhansua, Baihar Road, District Balaghat









# M.P. Pollution Control Board - Jabalpur

Scheme No. 5, Plot No. 455/456, 455/456, Vijay Nagar, Jabalpur  
Jabalpur Tele : 0761- 4042780,2647878



## Consent Order

## Annexure-5

GREEN-SMALL

CCA-Fresh

PCB ID: 160660

Outward No:25797,03/03/2026

Consent No:AW-136915

To,  
The Occupier,  
M/s. Harsh Rice Industries,  
Village - Tekadi, Post - Dhansua, Baihar Road,  
Dist : Balaghat, Tal : Baihar, SIDC : Not In SIDC, Latitude : 21.8706 Longitude : 80.2817



**Subject:** Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981  
**Ref:** Your Consent to Operate Application Receipt No. 1421971 Dt. 26/02/2026 and last communication received on Dt.26/02/2026

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **28/02/2031** subject to the fulfillment of the terms & conditions, enclosed with this letter and-

### SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** Khasra No. 148, 149 P.H.No.16/39, Village - Tekadi, Post - Dhansua, Baihar Road, District Balaghat
- The capital investment in lakhs:** Rs. 468
- Product & Production Capacity:**

Product	Qty / year
Arva Rice & Sortex Plant	10906 MT

Note:- For any change in above industry shall obtain fresh consent from the board.

- For any change in above industry shall obtain fresh consent from the board
- This Consent is being issued without prejudice that industry has not violated the Environment laws in past and any court case is pending before the Court of Law. This consent shall not be produced before the court of law that the industry has not violated the environmental laws in the past. Any decision given by Court shall be binding to the industry. It is made clear that this consent is hereby granted from the date of issue of this letter.
- The Rice Mill shall comply the provisions of all the relevant Acts/Rules/Directions/Guidelines issued by MoEF/CPCB/MPPCB time to time as required and if applicable
- The Rice Mill shall comply the Directions/ Orders issued by Hon'ble Supreme Court/ High Court/ NGT time to time in the relevant Writ Petitions

The Validity of the consent is up to **28/02/2031** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

### Enclosures:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions



Signature Not Verified  
Digitally Signed by: KAILASH PRASAD SONI, S.E.  
Date: 03/03/2026 05:40:12 PM

KAILASH PRASAD SONI  
Regional Officer

(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # M5WO2X58XD

**CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-**

**Sector Specific Water condition:-**

1. The daily quantity of trade effluent of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage of the unit shall not exceed 0.200 KL/day

2. Trade Effluent Treatment:-

The applicant shall operate and maintain effluent treatment system properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD <sub>3</sub> Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall operate and maintain Sewage Treatment System properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>3</sub> Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
fecal coliform	Not exceed	1000 MPN/100 ml

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 0.600	WWG : 0.200	Water Source	Remark
1	Domestic Purpose	0.100	0.000	Borewell	Septic Tank
2	Plantation / Horticulture	0.100	0.000	Borewell	plantation

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed

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- (iii)Who performed the analysis?
- (iv)The analytical techniques or methods used and
- (v)The result of all required analysis

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- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

#### 12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

#### 13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

#### 14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

#### 15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

#### 16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

#### 17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

19. In case of any discharge found outside of unit premises the unit may be liable to pay environmental compensation as per NGT orders O.A. no 593/2017dated 22.02.2021 and the industry shall be punishable or court case may be filed by the Board under provisions of the Water (Prevention & Control of Pollution) Act, 1974.

20. The industry shall obtain PLI policy under provisions of PLI Act, 1991; if applicable.

#### **Additional Water condition:-**

## **CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-**

1. The applicant shall operate and maintain air pollution control system to achieve the level of pollutants to the following standards:-

Name of section	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Rice Milling	Bag Filter, Cyclone ,Dust Collector, Dust Suppressor, Green Belt,Not Applicable, Wind Breaking Wall,	RSMP

2. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m<sup>3</sup> (PM10 µg/m<sup>3</sup> 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m<sup>3</sup> (PM2.5 µg/m<sup>3</sup> 24 hrs. basis)
- Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m<sup>3</sup>

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

10. Industry shall write name of the industry on stack with heat resistant paint.

11. The industry shall install Pneumatic Ash Handling System with Silo and proper Air Pollution Control Devices to ensure effective handling of Boiler Ash without causing any air pollution.

12. The industry shall install Online Continuous Emission Monitoring System (OCEMS) for particulate matter (PM),SO<sub>x</sub>,NO<sub>x</sub> with boiler stack with remote calibration facility and connect the same with ESC, MPPCB Bhopal and CPCB for remote surveillance.

13. In case of emission found exceeding prescribed standards, the unit may be liable to pay environmental compensation as per NGT orders O.A. no 593/2017dated 22.02.2021 and the industry shall be punishable or court case may be filed by the Board under provisions of the Air (Prevention & Control of Pollution) Act, 1981.

14. The industry shall obtain PLI policy under provisions of PLI Act, 1991; if applicable.

15. The dust fall at the boundary or beyond the boundary of the industry premises where it originates shall not exceed  
(a) 600 mg/m<sup>2</sup>/day averaged over 30 days in residential and light commercial areas measured using reference method ASTM D1739; or  
(b) 1200 mg/m<sup>2</sup>/day averaged over 30 days in areas other than residential and light commercial areas measured using reference method ASTM D1739.

**(Minimum number of plants to be planted by the unit:-13 Nos. )**

**Sector Specific Air condition:-**

**Additional Air condition:-**

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**GENERAL CONDITIONS:**

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

**Non Hazardous Solid wastes:-**

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Re-Use/Sale to M.P. Pollution Control Board's authorized party

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

**4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.**

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional.

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

14. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

15. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

16. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis

17. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

18. Industry/unit shall carry out environmental audit for the FY 2023-24 from NABET accredited consultant and report shall be submitted to the Board within 03 months from date of issue of this letter. The same procedure shall be followed for coming years regarding submission of environmental audit report before September of preceding year with environmental statement.

19- This consent under the Water & Air act is granted to the Industry without prejudice to the criminal proceeding pending against the industry in any of the court of Law. This Consent to operate is no way to taken as measure of proof that industry has not violated any pollution control laws at any time in the past. Hence, whatsoever may be the decision of Hon'ble Court shall be binding on the industry and to this Board.

20- The industry/project has been operate without prior permission of the Board, hence this consent to operate to this industry/project is granted to bring it in the periphery of water/air act with the various conditions to control the pollution caused by the industry/project. If any complaint or violation is received against the industry and found correct, this consent shall be cancelled automatically.

### **Additional condition:-**

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of  
M.P. Pollution Control Board



(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # M5WO2X58XD

**KAILASH PRASAD SONI**  
Regional Officer

**Consent No:AW-136915**